

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

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## NINTH REPORT

(Presented on 22.4.2015 )

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Ninth Report.

2. The Committee met on 20 April, 2015 for –

- I. Examination of seven Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.
- III. Reconsideration of classification of one Bill.

### **Examination of the Constitution (Amendment) Bills**

3. The Committee examined the following seven Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2015  
(Amendment of article 348, etc.)  
by Shrimati Darshana Vikram Jardosh, M.P.

The Bill seeks to amend article 348 of the Constitution with a view to provide that the Governor of a State may, after intimation to the president, authorise the use of Hindi language or any other language used for any official purposes of the State, in proceedings in the High Court having its principal seat in that State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2015  
(Amendment of article 72, etc.)  
by Shrimati Darshana Vikram Jardosh, M.P.

The Bill seeks to amend article 72 of the Constitution with a view to provide that the president shall exercise the power to grant pardons, reprieves, respites or remissions of punishment or to suspend, remit or commute the sentence of any person convicted of any offence mentioned in this article, within a period of eighteen months from the date of receipt of the petition of mercy.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2015  
(Amendment of Eighth Schedule)  
by Shri Ashwini Kumar Choubey, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include therein the Angika and the Bhojpuri languages.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2015  
(Amendment of article 124)  
by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend article 124 of the Constitution with a view to increase the age of retirement of Judges of the Supreme Court from sixty-five years to seventy years.

After considering all aspects of the Bill, the Committee recommend that the member **may not be** permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2015  
(Amendment of articles 217 and 224)  
by Shri P.P. Chaudhary, M.P.

The Bill seeks to amend the Constitution with a view to increase the age of retirement of Judges of the High Courts from sixty-two years to sixty-five years.

After considering all aspects of the Bill, the Committee recommend that the member **may not be** permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2015  
(Amendment of the Eighth Schedule)  
by Shri Bhairon Prasad Mishra, M.P.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to include therein the Bundeli language.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 2015  
(Substitution of new article for article 331)  
by Shrimati Poonam Mahajan, M.P.

The Bill seeks to amend the Constitution with a view to provide that the President may, if he is of the opinion that the overseas Indian community is not adequately represented in the House of the People, nominate not more than eight members of that community, having special knowledge or practical experience in respect of such matters as business, literature, science, art, sports and social service from South Asia, South East Asia Pacific region, Middle East, Central Asia, Africa, Europe, North America and South America, to the House of the People.

After considering all aspects of the Bill, the Committee recommend that the member **may not be** permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of forty-one Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that thirty-five Bills shown in Appendix-I be placed in category `A'. The Committee further recommend that the remaining six Bills shown in Appendix-II be placed in category `B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

### **Reconsideration of classification of Bills**

6. The Committee then took up for reconsideration of classification of the Constitution (Amendment) Bill, 2014 (Amendment of article 243C) by Maj Gen B C Khanduri AVSM (Retd), M.P.

The Bill seeks to amend article 243C of the Constitution with a view to provide that the Chairpersons of Panchayats at intermediate or district levels shall be elected from amongst the elected members of the Panchayats by the electors of that Panchayat by direct elections.

On reconsideration, the Committee did not see any justification for altering the original categorization of the Bill.

### **Recommendations**

7. The Committee recommend that -

- (i) Shrimati Darshna Vikram Jardosh and Sharvashri Ashwini Kumar Choubey and Bhairon Prasad Mishra, M.P.s be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1), (2), (3) and (6) of paragraph 3 above;

- (ii) Shri P.P. Chaudhary and Shrimati Poonam Mahajan, M.Ps, may not be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (4), (5) and (7) of paragraph 3 above;
- (iii) the classification and allocation of time to forty-one Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iv) the reconsideration of the Bill, as shown in paragraph 6, be agreed to by the House.

NEW DELHI;

*20 April, 2015*

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*30 Chaitra, 1937 (Saka)*

DR. M. THAMBI DURAI

*Chairperson,  
Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category `A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Old Age Pension Bill, 2015 by Shri Sankar Prasad Datta, M.P.	11 of 2015	A	2 hours
2.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 21B</u> ) by Shri Sankar Prasad Datta, M.P.	58 of 2015	A	2 hours
3.	The Insurance Agents Welfare Fund Bill, 2015 by Shri Sankar Prasad Datta, M.P.	12 of 2015	A	2 hours
4.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 16A</u> ) by Shri Sankar Prasad Datta, M.P.	4 of 2015	A	2 hours
5.	The Indian Penal Code (Amendment) Bill, 2015 ( <u>Substitution of new section for section 272</u> ) by Dr. Sanjay Jaiswal, M.P.	44 of 2015	A	2 hours
6.	The Food Safety and Standards (Amendment) Bill, 2015 ( <u>Amendment of section 3,etc.</u> ) by Dr. Sanjay Jaiswal, M.P.	45 of 2015	A	2 hours
7.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of articles 123 and 213</u> ) by Shri Bhartruhari Mahtab, M.P.	64 of 2015	A	2 hours
8.	The Unemployment Allowance for Graduates Living Below Poverty Line Bill, 2015 by Shri Maheish Girri, M.P.	41 of 2015	A	2 hours
9.	The Play Schools (Regulation) Bill, 2015 by Shri Maheish Girri, M.P.	42 of 2015	A	2 hours

1	2	3	4	5
10.	The Hindu Adoptions and Maintenance (Amendment) Bill, 2015 ( <u>Amendment of section 18</u> ) by Shri C. R. Patil, M.P.	46 of 2015	A	2 hours
11.	The Health Insurance Scheme for Disabled Persons Bill, 2015 by Shri Pankaj Chaudhary, M.P.	73 of 2015	A	2 hours
12.	The Prohibition on Forced Religious Conversion Bill, 2015 by Shri A.T. Nana Patil, M.P.	51 of 2015	A	2 hours
13.	The Naxal Affected States Development Council Bill, 2015 by Shri A.T. Nana Patil, M.P.	47 of 2015	A	2 hours
14.	The Constitution (Amendment) Bill, 2015 ( <u>Amendment of article 24</u> ) by Shri A.T. Nana Patil, M.P.	63 of 2015	A	2 hours
15.	The Tourism Promotion Corporation of India Bill, 2015 by Shri Nishikant Dubey, M.P.	80 of 2015	A	2 hours
16.	The Maintenance of Public Cleanliness and Waste Management Bill, 2015 by Dr. Kirit Premjibhai Solankit, M.P.	55 of 2015	A	2 hours
17.	The Domestic Workers (Decent Working Conditions) Bill, 2015 by Dr. Kirit Premjibhai Solankit, M.P.	54 of 2015	A	2 hours
18.	The Special Financial Assistance to the State of Bihar Bill, 2015 by Shri Om Prakash Yadav, M.P.	79 of 2015	A	2 hours
19.	The Palliative Care (Education and Training) Bill, 2015 by Shri Om Prakash Yadav, M.P.	49 of 2015	A	2 hours
20.	The Slums and Jhuggi-Jhopri Areas Clearance Bill, 2015 by Shri Om Prakash Yadav, M.P.	52 of 2015	A	2 hours
21.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 279A</u> ) by Shri Om Prakash Yadav, M.P.	62 of 2015	A	2 hours

1	2	3	4	5
22.	The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2015 ( <u>Amendment of the Schedule</u> ) by Shri P. Karunakaran, M.P.	70 of 2015	A	2 hours
23.	The Tailoring Workers (Welfare) Bill, 2015 by Shri P. Karunakaran, M.P.	56 of 2015	A	2 hours
24.	The Special Financial Assistance to the State of Jharkhand Bill, 2015 by Shri Sunil Kumar Singh, M.P.	48 of 2015	A	2 hours
25.	The Orphan Child (Welfare) Bill, 2015 by Shri Prahlad Singh Patel, M.P.	67 of 2015	A	2 hours
26.	The Private Vehicles (Exemption from Toll) Bill, 2015 by Shri Prahlad Singh Patel, M.P.	66 of 2015	A	2 hours
27.	The Television Broadcasting Companies (Regulation) Bill, 2015 by Shri Prahlad Singh Patel, M.P.	68 of 2015	A	2 hours
28.	The Indian Penal Code (Amendment) Bill, 2015 ( <u>Amendment of section 376</u> ) by Shri Prahlad Singh Patel, M.P.	69 of 2015	A	2 hours
29.	The National Commission for Students Bill, 2015 by Dr. A. Sampath, M.P.	65 of 2015	A	2 hours
30.	The Gazetted Officers of the Central Government (Compulsory Military Training) Bill, 2015 by Maj Gen B C Khanduri AVSM (Retd), M.P.	72 of 2015	A	2 hours
31.	The Provision of Social Security to Senior Citizens Bill, 2015 by Shri Janardan Singh `Sigriwal' M.P.	76 of 2015	A	2 hours
32.	The Rural Labour Welfare Fund Bill, 2015 by Shri Janardan Singh `Sigriwal', M.P.	77 of 2015	A	2 hours



1	2	3	4	5
33.	The Electricity (Amendment) Bill, 2015 <u>(Amendment of section 135)</u> by Shri Feroze Varun Gandhi, M.P.	53 of 2015	A	2 hours
34.	The Constitution (Amendment) Bill, 2015 <u>(Insertion of new article 220A)</u> by Shri P.P. Chaudhary, M.P.	60 of 2015	A	2 hours
35.	The Constitution (Amendment) Bill, 2015 <u>(Amendment of article 124)</u> by Shri P.P. Chaudhary, M.P.	59 of 2015	A	2 hours

## APPENDIX-II

(See para 5 of the Report)  
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2014 ( <u>Amendment of article 1, etc.</u> ) by Shri Yogi Adityanath, M.P.	121 of 2014	B	2 hours
2.	The Representation of the People (Amendment) Bill, 2015 ( <u>substitution of new section for section 70</u> ) by Shri Baijayant Panda, M.P.	75 of 2015	B	2 hours
3.	The Universal Payment of Dearness Allowance Bill, 2015 by Shri A.T. Nana Patil, M.P.	50 of 2015	B	2 hours
4.	The Constitution (Amendment) Bill, 2015 ( <u>Insertion of new article 371CA</u> ) by Dr. Thokchom Meinya, M.P.	61 of 2015	B	2 hours
5.	The Indian Penal Code (Amendment) Bill, 2015 ( <u>Amendment of section 375</u> ) by Shri Jagdambika Pal, M.P.	71 of 2015	B	2 hours
6.	The Information Technology (Amendment) Bill, 2015 ( <u>Amendment of section 66A</u> ) by Shri Jagdambika Pal, M.P.	57 of 2015	B	2 hours

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